

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 819 of 2020

In the matter of:

Amit Airy

....Appellant

Vs.

C & S Electric Ltd. & Anr.

....Respondents

Present

For Appellant: Mr. Shiv Chopra, Mr. Amit Airy and Mr. Deokant Tripathi, Advocates.

**For Respondents: Mr. Rahul Malhotra, for R-1.
Ms. Astha Prasad and Mr. Ajit Wagh, for R-2.
Mr. Mansij Arya, for R-2 (IRP).**

ORDER
(Virtual Mode)

07.12.2020: At request of Learned Representing Counsel for the Appellant on record for filing of 'Notes of Submissions' on Appellant Side, the matter is adjourned to **5th January, 2021** and that the Appellant side is to serve the copy of the same to the Respective Parties. Learned Counsel appearing for the Respondents concerned before the next date of Hearing. Further, the 'Additional Documents' filed on behalf of Respondent No. 1 as per Order dated 19.11.2020 of this Tribunal is taken on record.

[Justice Venugopal M.]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

ha/nn